

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 46/TT/2017

Subject : Determination of transmission tariff for 765 kV line bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Sub-stations under "Line bays and reactor at Powergrid sub-station for Raichur-Sholapur transmission line for synchronous interconnection between SR and WR" for tariff block 2014-19 period.

Date of Hearing : 4.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and 22 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL

Record of Proceedings

The representative of the petitioner submitted that tariff for the instant assets were claimed in Petition No. 291/TT/2013, with the date of commercial operation as 1.1.2014, under 2009 Tariff Regulations. However, the Commission vide order dated 24.11.2015 approved the date of commercial operation of the assts as 1.7.2014 and directed the petitioner to file a fresh petition under the 2014 Tariff Regulations. Review Petition No. 7/RP/2016, filed against the order dated 24.11.2015, regarding the date of commercial operation was rejected by the Commission vide order dated 29.9.2016. Accordingly, the instant petition is filed under 2014 Tariff Regulations for approval of tariff for 765 kV line bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Sub-stations.



2. The Commission directed the petitioner to file following information on affidavit by 26.5.2017, with an advance copy to the respondents.

- i) Auditor certificate for the capital cost as on COD on accrual basis and the liability thereon and its period wise actual payment of liability.
- ii) Revised Form 4A by reconciling the liability amount with the liability amount as mentioned in Form 5. Ensure that the liability as on COD only being claimed as additional capital expenditure under 14(1)(i) in Form 7.
- iii) Details of replaced asset if any (i.e. Date of Capitalization of replaced asset, Gross Block, Accumulated depreciation till the date of replacement.). Also provide the petition Nos. in which the tariff of the replaced assets are claimed by the petitioner.

3. The Commission further directed the respondents to file their reply by 12.6.2017 and the petitioner to file rejoinder, if any, by 22.6.2017. The Commission further observed that no extension of time shall be granted.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

